

(Commercial) (No. 2) Indian Rare Earths Limited, under article 151 (1) of the Constitution. [Placed in Library. See No. LT—284/90]

Report (Hindi and English versions) of the Railway Convention Committee on 'Rate of Dividend for 1990-91 and other ancillary matters.'

16.28 1/2 hrs.

### ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the following two Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 21st December, 1989:—

- (i) The Appropriation (No. 6) Bill, 1989.
- (ii) The Constitution (Sixty-second Amendment) Bill, 1989.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following two Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 21st December, 1989:—

- (i) The Representation of the People (Amendment) Bill, 1989.
- (ii) The Constitution (Sixty-third Amendment) Bill, 1989.

16.29 1/2 hrs.

### RAILWAY CONVENTION COMMITTEE

#### First Report

[English]

DR. LAXMINARAYAN PANDEYA (Mandsaur): Sir, I beg to present the First

16.30 hrs.

### PUNJAB BUDGET, 1990-91

[English]

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Sir, I lay on the table of the House the Annual Financial Statement of the State of Punjab for the financial year 1990-91.

Consequent on the Proclamation issued under article 356 of the Constitution on the 11th May, 1987, the powers of the Legislature of the State of Punjab are exercisable by or under the authority of Parliament. The Statement of estimated receipts and expenditure of the State of Punjab for the financial year 1990-91 is, therefore, being placed before the House.

The Revised Estimates for the current year place State's tax and non-tax revenue at Rs. 1379.41 crores showing a decline of Rs. 63.47 crores from the Budget Estimates mainly due to shortfall in the additional resources mobilisation target of Rs. 150 crores. State's share of Central Taxes, Duties and Grants-in-aid from the Government of India is Rs. 516.10 crores in Revised Estimates compared to Rs. 537.98 crores in the Budget. The expenditure on revenue account is Rs. 2184.32 crores in the Revised Estimates compared to Rs. 2041.57 crores in the Budget Estimates, the increase of Rs. 142.75 crores is due to payment of arrears on account of revision of pay scales and pensions as a result of implementation of recommendations of Third Pay Commission. As a result, the deficit of Rs. 60.71 crores on revenue account estimated in the Budget will turn into a deficit of Rs. 288.81 crores.

On the capital account, the receipts are

[Prof. Madhu Dandavate]

now estimated at Rs. 1156.60 crores compared to Rs. 1896.04 crores in the Budget. Taking into account the transactions in the Public Account and the opening deficit, the current year is expected to close with a deficit of Rs. 51.94 crores compared to deficit of Rs. 76.84 crores estimated in the Budget.

The revenue receipts are estimated at Rs. 2072.79 crores showing an increase of Rs. 177.28 crores over the Revised Estimates for the year 1989-90. State's tax and non-tax revenue receipts estimated at Rs. 1581.01 crores are higher than the Revised Estimates of 1989-90 by Rs. 201.60 crores. The State's share of Central taxes and grants is Rs. 491.78 crores, which is less than the Revised Estimates for the year 1989-90 by Rs. 24.32 crores. The expenditure on revenue account is estimated at Rs. 2540.84 crores.

On the Capital account, the receipts are placed at Rs. 2159.25 crores and expenditure including loans and advances at Rs. 1727.01 crores. Taking into consideration the Revenue Account, the Capital Account and the Public Account, the Budget for the year 1990-91 relating to transactions gives a surplus of Rs. 51.94 crores. Taking into account the opening deficit of Rs. 51.94 crores, the year 1990-91 closes with a 'Nil' balance.

The State Plan Outlay for 1990-91 has been fixed at Rs. 905.00 crores. The normal Central assistance for the year 1990-91 will be Rs. 85.42 crores. Centre will also be providing a special assistance of Rs. 800.00 crores.

While as required, the Annual Financial Statement for the year 1990-91 has been laid before the House and the connected Demands for Grants are also being circulated to the Hon'ble Members along with the other Budget papers I am, at this stage,

seeking a 'Vote on Account' for the first six months of the financial year 1990-91 except for the requirement of food procurement where the annual requirement needs to be Voted to keep procurement operations going.

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16.34 1/2 hrs.

SUPPLEMENTARY DEMANDS FOR  
GRANTS—PUNJAB, 1989-90

[English]

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I beg to present a statement of (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Punjab for 1989-90.

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16.35 hrs.

MOTION UNDER RULE 342

Situation in Jammu and Kashmir—  
*Contd.*

[Translation]

MR. SPEAKER: Shri Balgopal Mishra.

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): Mr. Speaker, I am on a point of information. I have given a notice of the breach of Privilege under Rule 227 of the Rules of Procedure and Conduct of Business in Lok Sabha.

MR. SPEAKER: Please, take your seat.

SHRI DEVENDRA PRASAD YADAV: I seek your ruling on it.

MR. SPEAKER: Please see me in my chamber.